FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAKET PROMOTERS LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SAKET PROMOTERS LIMITED**
2.	Date of incorporation of corporate debtor	November 6, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB2003PLC097210
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 46, B.B Ganguly Street, 1st Floor, Kolkata-700012, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	June 22, 2026 (Order received on: June 24, 2026)
7.	Estimated date of closure of insolvency resolution process	December 19, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pratim Bayal IBBI/IPA-003/IIPN00213/2018-2019/12385
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pratim Bayal Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 **E-mail: pratimbayal@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pratim Bayal Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 **E-mail: cirp.saketpromoters@gmail.com**
11.	Last date for submission of claims	July 8, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web link: www.ibbi.gov.in** Physical Address: Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Saket Promoters Limited on June 22, 2026.

The creditors of Saket Promoters Limited, are hereby called upon to submit their claims with proof on or before July 8, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Pratim Bayal)
Interim Resolution Professional
IBBI/IPA-003/IIPN00213/2018-2019/12385

Date: June 25, 2026
Place: Kolkata

THURSDAY • 25 JUNE 2026
38 pages in 2 sections
KOLKATA
₹15.00
VOLUME LII NUMBER 77

• PUBLISHED SIMULTANEOUSLY FROM:
• AHMEDABAD • BENGALURU • BHOPAL • BHUBANESWAR
• CHANDIGARH • CHENNAI • HYDERABAD • JAIPUR • KOCHI
• KOLKATA • LUCKNOW • MUMBAI • NEW DELHI • PUNE

Business Standard

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAKET PROMOTERS LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SAKET PROMOTERS LIMITED**
2.	Date of incorporation of corporate debtor	November 6, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB2003PLC097210
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 46, B.B Ganguly Street, 1st Floor, Kolkata-700012, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	June 22, 2026 (Order received on: June 24, 2026)
7.	Estimated date of closure of insolvency resolution process	December 19, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pratim Bayal IBBI/IPA-003/IIPN00213/2018-2019/12385
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pratim Bayal Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 **E-mail: pratimbayal@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pratim Bayal Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 **E-mail: cirp.saketpromoters@gmail.com**
11.	Last date for submission of claims	July 8, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web link: www.ibbi.gov.in** Physical Address: Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Saket Promoters Limited on June 22, 2026.
The creditors of Saket Promoters Limited, are hereby called upon to submit their claims with proof on or before July 8, 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Pratim Bayal)
Interim Resolution Professional
IBBI/IPA-003/IIPN00213/2018-2019/12385

Date: June 25, 2026
Place: Kolkata

NARSINGHA

ই-পেপার: www.ekdin-epaper.com

একদিন

EKDIN

এগিয়ে চলার সঙ্গী

৩ বুধে জনতার দরবার, মুখ্যমন্ত্রীর হস্তক্ষেপে চাকরির আশ্বাস

'দেশের মধ্যেও চিকিৎসা করা যায়', অভিষেককে আদালতের স্পষ্ট বার্তা ৩

কলকাতা ২৫ জুন ২০২৬ ১১ আষাঢ় ১৪৩৩ বৃহস্পতিবার উনবিংশ বর্ষ ৩৭২ সংখ্যা ৮ পাতা ৩.০০ টাকা ■ Kolkata 25.06.2026, Vol.19, Issue No. 372, 8 Pages, Price 3.00

ফর্ম এ

সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া
(ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সোনস) রেগুলেশনসের রেগুলেশন ৬ অধীনে)

সাকেত প্রমোটারস লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য

	সংশ্লিষ্ট বিস্তারিত	
১.	কর্পোরেট ডেটরের নাম	**সাকেত প্রমোটারস লিমিটেড**
২.	কর্পোরেট ডেটরের গঠনের তারিখ	৬ নভেম্বর ২০০৩
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	রেজিস্ট্রার অফ কোম্পানিজ কলকাতা
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নং	U45201WB2003PLC097210
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	**রেজিস্টার্ড অফিস :** ৪৬, বি বি গাঙ্গুলি স্ট্রিট, ২য় তল, কলকাতা - ৭০০০১২, পশ্চিমবঙ্গ
৬.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ	২২ জুন ২০২৬ (নির্দেশ গৃহীত : ২৪ জুন ২০২৬)
৭.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	১৯ ডিসেম্বর ২০২৬
৮.	অন্তর্বর্তী প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	প্রতীম বয়াল IBBI/IPA-003/IIPN00213/2018-2019/12385
৯.	বোর্ডের নিকট রেজিস্ট্রিকৃত অর্ন্তবর্তী প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	প্রতীম বয়াল রিসার্জেন্ট রিসলিউশন প্রফেশনালস এলএলপি, ২/৬ শরৎ বোস রোড, সেন্ট্রাল প্লাজা, ৮ম তল, রুম নং ৭০৮, কলকাতা ৭০০০২০ **ইমেল : pratimbayal@gmail.com**
১০.	সাময়িক প্রস্তাব পেশাদারের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	প্রতীম বয়াল রিসার্জেন্ট রিসলিউশন প্রফেশনালস এলএলপি, ২/৬ শরৎ বোস রোড, সেন্ট্রাল প্লাজা, ৮ম তল, রুম নং ৭০৮, কলকাতা ৭০০০২০ **ইমেল : cirp.saketpromoters@gmail.com**
১১.	দাবি দাখিলের শেষ তারিখ	৮ জুলাই ২০২৬
১২.	বিনিয়োগকারীগণের শ্রেণি, যদি কিছু থাকে, সংশ্লিষ্ট আইনের ২১ ধারার উপধারা (৬এ) এর (বি) পরিমেল অধীনে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদার কর্তৃক নির্ধারিত	নেই
১৩.	সংশ্লিষ্ট শ্রেণিতে বিনিয়োগকারীগণের অনুমোদিত প্রতিনিধি হিসেবে কার্যরত ইনসলভেন্সি পেশাদারগণের চিহ্নিতকরণের নাম (প্রতিটি শ্রেণিতে তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মগুলি এবং (খ) প্রাপ্ত অনুমোদিত প্রতিনিধিগণের বিস্তারিত	**Web link: www.ibbi.gov.in** সংশ্লিষ্ট ঠিকানা - রিসার্জেন্ট রিসলিউশন প্রফেশনালস এলএলপি, ২/৬ শরৎ বোস রোড, সেন্ট্রাল প্লাজা, ৮ম তল, রুম নং ৭০৮, কলকাতা ৭০০০২০

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, নির্দেশ দিয়েছে সাকেত প্রমোটারস লিমিটেড-এর কর্পোরেট ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরু করার ২২ জুন ২০২৬ তারিখে।

সাকেত প্রমোটারস লিমিটেড-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি ৮ জুলাই ২০২৬ তারিখে অর্ন্তবর্তীকালীন প্রস্তাবক পেশাদারগণের নিকট ক্রম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।

ক্রম নং ১২-য় উল্লিখিত তালিকা অনুযায়ী যেসকল আর্থিক বিনিয়োগকারীগণ সংশ্লিষ্ট শ্রেণিভুক্ত তারা অনুমোদিত প্রতিনিধি বেছে নিতে পারেন ক্রম নং ১৩-য় উল্লিখিত তালিকায় ইনসলভেন্সি পেশাদার তিনজনের মধ্যে থেকে তাদের অনুকূলে অনুমোদিত প্রতিনিধি হিসেবে সংশ্লিষ্ট শ্রেণির ফর্ম সিএ অনুযায়ী কাজ করতে।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

স্বা/-
(প্রতীম বয়াল)
অন্তর্বর্তীকালীন প্রস্তাব পেশাদার
IBBI/IPA-003/IIPN00213/2018-2019/12385

তারিখ : ২৫ জুন ২০২৬
স্থান : কলকাতা